CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 6TH DAY OF NOVEMBER, 2000

Civil Contempt Petition No.59/2000.

In

Original Application No.292 of 1999

6.11.2000

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MR.S.DAYAL, MEMBER(A)

Komal Prasad Sharma, son of Pooran Chandra Sharma R/o New Abadi-Nath Ka Bagh-Garhi Bhadauria, Agra.

... Applicant

(By Adv: Shri D.C.Saxena)

Versus

 Shri H.C.Verma, Asstt. General Manager (Admn), Office of General Manager Telecom Department, Telecommunication C.T.O. Compound, Agra.

... Respondents.

(By Adv: Shri D.S.Shukla)

ORDER(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi, V.C.)

This application has been filed for initiating contempt proceedings against the opposite party for not complying with the order dated 19.4.2000 passed in OA 292/99. The direction was to the following effect:-

"Considering the facts and circumstances of the and law referred on the point, I am of the view that the authorities in the respondent-department may be directed to examine the case of the applicant and pass appropriate order. It is, therefore, directed that the respondents shall examine the case of the applicant in the light of provision contained in Casual Labour(Grant of Temporary Status and regularisation) Scheme of Department of Tele Communication, 1989 and

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pass detailed speaking and reasoned order within four months from the date of communication of this order under intimation to the applicant."

It is not disputed that in pursuance of the aforesaid order of the Tribunal the respondents passed order dated 7.7.2000 rejecting the claim of the applicant. Copy of the order has been filed as (Annexure 1) to the counter affidavit. Challenging the aforesaid order the applicant has filed fresh Op numbered as OA 700/2000.

In the circumstances, as order has already been complied with there is no question of committing any contempt. The contempt application is accordingly dismissed and notices are discharged. No order as to costs.

MEMBER(A)

VICE CHAIRMAN

Dated: 06.11.2000

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